GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:4119 ANSWERED ON:30.04.2012 POLLUTION NORMS FOR INDUSTRIES

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Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the number of highly polluting industries in the country, State-wise;
- (b) whether some highly polluting industries particularly in power and steel sector are yet to conform to the pollution control standards set by the respective State Pollution Control Boards (SPCBs);
- (c) if so, whether any penalties have been imposed on such industries; and
- (d) if so, the details thereof and the effective steps taken/being taken by the Government to minimize the pollution in the country?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) The Central Pollution Control Board (CPCB) has identified 17 categories of highly polluting industries (HPIs) which include thermal power plants and steel plants. A total of 2720 industries have been identified as HPIs by CPCB. Out of these, 2076 units are reportedly complying with the environmental standards, 261 units are closed and 383 units have not provided adequate facilities to comply with the environmental standards. The State-wise status of these HPIs is at Annexure.
- (b) & (c) There are 110 thermal power plants (TPPs) of which 17 TPPs are non-complying. Directions have been issued to the defaulting TPPs under the relevant provisions of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986. Besides, there are 13 integrated iron and steel plants and 462 sponge iron plants, of which, 5 integrated iron and steel plants and 21 sponge iron plants are non-complying. Accordingly, directions have been issued to the defaulting iron and steel plants and sponge iron plants also under the provisions of Water Act, 1974, Air Act, 1981 and Environment (Protection) Act, 1986.
- (d) The steps taken to minimize pollution include;

Ensuring compliance of environmental standards notified under Water Act, 1974, Air Act, 1981 and Environment (Protection) Act, 1986;

Implementation of a mutually agreed voluntary programme under Corporate Responsibility on Environment Protection (CREP).

Notification of National Ambient Air Quality Standards, 2009 for 12 parameters.

Formulation of guidelines for uniform Ambient Air Quality Monitoring.

Ensuring setting up of Common Effluent Treatment Plants (CETPs) for small scale industries (SSIs).

Promotion of low-waste and no waste clean technology.

Notification of industry specific environmental standards for iron and steel plants and sponge iron plants